



TELECOM REGULATORY AUTHORITY OF INDIA

TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND

ANNUAL ACCOUNTS

2021 - 22

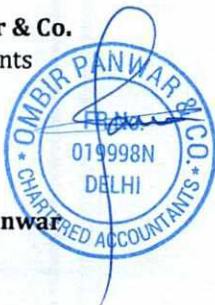
TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND
Balance Sheet as at 31 March 2022

Particulars	Schedules	Amount in (Rs.)	
		As at 31st March 2022	As at 31st March 2021
Sources of Funds			
Corpus	B	93,02,90,680.91	81,12,83,762.84
Total Funds Generated		93,02,90,680.91	81,12,83,762.84
Application of Funds			
Bank Balances	C		
—in Fixed Deposit Accounts		56,06,38,759.00	56,06,38,759.00
—in Flexi Accounts		36,17,45,000.00	22,59,48,503.00
—in Savings Accounts		25,36,866.02	2,01,45,070.49
Loans and Advances	D	14,41,132.00	-
Other Current Assets	E	44,97,013.89	46,24,800.35
less : Current Liabilities and provisions	F	-5,68,090.00	-73,370.00
Total Application of Funds		93,02,90,680.91	81,12,83,762.84

The accompanying schedules are an integral part of these financial statements

As per our report of even date

For Ombir Panwar & Co.
Chartered Accountants
FRN : 019998N



CA Ombir Singh Panwar
Partner
M.No. 099558

Place: New Delhi
Date: 04/01/23

For Telecommunication Consumers Education and Protection Fund

V. Rajwade
Secretary (TRAI)
(Ex-Officio Presiding
member)

Anand K Singh
Advisor (CA) (Ex-Officio
Convenor Member)



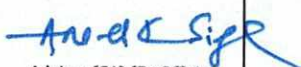


Pr. Advisor (CA & IT)
(Ex Officio Member)

Kaushal
Pr. Advisor (F&EA)
(Ex officio Member)

C Padam Mohan (MSA)
P. K.
(P. CHITTSIBABY)

Rabe' nayla Sali
MANOJ KR. MEHA


ASJAY MEHTA


TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND Income and Expenditure Account for the year ended 31st March 2022			
Particulars	Schedules	Amount in (Rs.)	
		Year ended 31st March 2022	Year ended 31st March 2021
Income			
Interest on Fixed & Flexi Deposits		4,49,52,471.54	4,61,83,991.35
Bank Interest from SB		75,474.00	28,314.00
Excess provision written back			
A		4,50,27,945.54	4,62,12,305.35
Expenditure			
Bank Charges		439.55	86.95
-CAG Workshops by TRAI		5,54,287.00	-
Consultancy charges		2,70,000.00	2,70,000.00
Advertisement (Print Media & Audio Visual)		12,65,656.00	19,81,532.00
CAP by CAGs (Prior Period Exp.)		10,000.00	2,23,300.00
B		21,00,382.55	24,74,918.95
Surplus of Income over Expenditure transferred to Corpus (A-B)		4,29,27,562.99	4,37,37,386.40
The accompanying schedules are an integral part of these financial statements			
As per our report of even date			
For Ombir Panwar & Co. Chartered Accountants FRN : 019998N	For Telecommunication Consumers Education and Protection Fund		
 CA Ombir Singh Panwar Partner M.No. 099558 Place: New Delhi Date: 04/01/23	 Secretary (TRAI) (Ex-Officio Presiding member)	 Advisor (CA) (Ex-Officio Convenor Member)	
	 Pr. Advisor (CA & IT) (Ex Officio Member)	 Pr. Advisor (F&EA) (Ex officio Member)	


(Padma Mohan Misra)


(P. CHITRA TIRUBAY)


Rakesh Nayyar


(AJAY MEHTA)


(MANOJ K.R. MISRA)

TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND		
Receipt and Payment Account for the year ending 31st March 2022		
Particulars	Amount in (Rs.)	
	Year ended 31st March 2022	Year ended 31st March 2021
Balance B/d		
Cash In Hand		
Bank Balance	2,01,45,070	1,86,701
Receipts during the period		
Money Received from Service Providers	7,66,94,395.00	3,18,03,766
Bank Interest from SB account	75,474.00	28,314
Interest on Fixed/Flexi Deposits	4,47,25,015.00	4,52,98,115
Advances received back from RO (Net)	3,22,809.00	1,36,518
Total	14,19,62,764	7,74,53,413
Payments during the period		
Bank Charges	440	87
Advertisement Expenses	12,44,656	23,010
Seminar Expenses	13,080	-
CAP by CAGs	10,000	-
Expenses on CAGs for attending COPs		2,22,500
Investments made in FD/Flexi	13,57,96,497	5,53,21,953
Remuneration expenses including TDS	2,22,750	2,22,750
Advances for Advertisement Expenses (DAVP)	1,20,320	14,64,893
Payment toward Expense Payable	20,250	25,350
TDS deposited	48,000	28,050
Advances to RO	8,70,016	-
Tds	10,79,889	-
Balance C/d		
Cash In Hand		
Bank Balance	25,36,866	2,01,45,070
Total	14,19,62,764	7,74,53,663

The accompanying schedules are an integral part of these financial statements

For Ombir Panwar & Co.
Chartered Accountants
FRN : 019998N

CA Ombir Singh Panwar
Partner

FRN : 019998N

Place: New Delhi

Date: 04/01/23



For Telecommunication Consumers Education and Protection Fund

V. Rajkumar
Secretary (TRAI)
(Ex-Officio Presiding member)

Arvind K Singh
Advisor (CA) (Ex-Officio Convenor Member)

Pr. Advisor (CA & IT) (Ex-Officio Member)

Kaushal
Pr. Advisor (F&EA) (Ex-officio Member)

Padma Mohan (Noss)
P. B.
(P. CHITTIBABU)

Rabe'rajha Saha
(MANOJ K. MISRA)

Spindl
(AJAY MENTA)

TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND Schedules to the financial statements for the year ended 31 March 2022		
	Amount in (Rs.)	
	2021-22	2020-21
Schedule B - Corpus		
Opening Balance	81,12,83,762.84	73,57,42,610.44
less adjustment of previous year	-6,15,040.00	-
Add:		
Receipts from Service Providers	7,66,94,395.08	3,18,03,766.00
Surplus of Income Over Expenditure	4,29,27,562.99	4,37,37,386.40
	93,02,90,680.91	81,12,83,762.84
Schedule C - Current Assets, Loans And Advances	2021-22	2020-21
Cash In Hand		
Bank Balances with Scheduled Bank		
Fixed Deposit Accounts with Corporation Bank (Now Union Bank of India)	56,06,38,759.00	56,06,38,759.00
with Corporation Bank (Now Union Bank of India) - 140012 (520141001049077) Flexi	20,21,35,000.00	16,58,73,994.00
with Corporation Bank (Now Union Bank of India) - 140013 (520141001049085) Flexi	15,96,10,000.00	6,00,74,509.00
	92,23,83,759.00	78,65,87,262.00
-in Savings Accounts		
with Corporation Bank (Now Union Bank of India)- 800800 (520101223026359)	1,00,870.73	1,99,39,029.57
with Corporation Bank (Now Union Bank of India) - 800803 (520101223026375)	1,00,000.00	1,00,000.00
with Corporation Bank (Now Union Bank of India) - 140012 (520141001049077)	11,59,251.72	53,566.47
with Corporation Bank (Now Union Bank of India) - 140013 (520141001049085)	11,76,743.57	52,474.45
	25,36,866.02	2,01,45,070.49
Schedule D - Loans & Advances	2021-22	2020-21
Tax Deducted At Source	14,35,132.00	-
Advances with Regional Offices	6,000.00	-
	14,41,132.00	-
Schedule E - Interest Accrued	2021-22	2020-21
Interest Accrued on Fixed Deposits	44,97,013.89	46,24,800.35
	44,97,013.89	46,24,800.35
Schedule F - Current Liabilities & Provisions	2021-22	2020-21
Expense payable		
Consultancy charges	20,250.00	20,250.00
CAP BY CAGs		
Payable to DAVP	5,45,590.00	50,870.00
TDS Payable	2,250.00	2,250.00
	5,68,090.00	73,370.00



[Handwritten Signature]

TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND
Schedules to the financial statements for the year ended 31 March 2022

Schedule A - Accounting Policies and Notes to accounts

i. ACCOUNTING POLICIES

a) Basis for preparation

The financial statements have been prepared on historical cost convention basis in accordance with the generally accepted accounting standards and principal formulated by the Institute of Chartered Accountants of India.

b) Accounting of Expenses

All expenses have been accounted for on an accrual basis.

c) Recognition of Receipts

The fund primarily has two different sources of receipts:

- i) One of the sources is in accordance with the provisions of sub regulation (1) of regulation 3 of Telecommunication Education & Protection Fund Regulations, 2007 (6 of 2007). According to this regulation, every service provider is required to deposit the specified amount within the stipulated time as mentioned in the said regulation. These amounts are accounted for on a receipt basis. These amounts are added to Fund's corpus and cannot be utilized for any kind of payments/expenditure.
- ii) The other source of receipt is Interest Income on the amounts received in accordance with the clause (b) of sub regulation (2) of regulation (5) of Telecommunication Education & Protection Fund Regulations 2007(6 of 2007).
 - (i) Interest on FDR's are accounted for on an accrual basis.
 - (ii) Interest on SB accounts are accounted for on a receipt basis.

d) Investments

The investments have been valued at cost.

ii. NOTES TO ACCOUNTS

a) Formation of the Fund

The fund has come into existence on 15th of June 2007 vide **Notification No. 332/4/2006-Qos (CA)** and is regulated by the "Telecommunication Consumers Education and Protection Regulations 2007", formulated by the Telecom Authority of India by exercising the powers conferred upon it under section 36 of Telecom Regulatory Authority of India Act, 1997 (24 of 1997).

b) Corpus of the Fund

The corpus of the fund consists of the receipts from the service providers and the surplus of Income over Expenditure. During the year, the fund has received Rs.7,66,94,395/- from the service providers.

c) Source of Expenses

During the year, the total expenses of Rs.21,00,382/- have been paid out of interest income received.

d) Payment to Auditors

The payment for the Audit of the Fund will be provided by the Telecom Regulatory Authority of India.

[Handwritten Signature]



TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND
Schedules to the financial statements for the year ended 31 March 2022

e) Taxation

The fund was established on 15th June 2007. The concern of "certificate of no tax liability" in favor of Fund was been taken up with the Central Board of Direct Taxes (CBDT), New Delhi vide letter dated 5th August 2008. After several correspondences & communications between TRAI, CBDT & Income Tax Department, CBDT vide its letter dated 10th July 2012 advised to obtain a separate PAN for the Fund and then proceed further for exemption certificate under Income Tax Act, 1961. Accordingly, a PAN has been applied in September 2012 under "Government" category. However, the Directorate of Income tax (Systems), New Delhi vide its letter dated 12th March 2014, informed that the fund is not covered under government category. Accordingly, PAN was allotted to the Fund in the category of "Trust".

As per the advice of the CBDT in their letter dated 10th July 2012 and instructions contained in CBDT letter dated 2nd June 2013, duly filled application form along with requisite documents, in prescribed format was submitted for granting exemption u/s 10(46) of the Income Tax Act, 1961.

Thus, no return of Income was filed nor provision for taxation has been made as management is hopeful that exemption u/s 10(46) of the Income Tax Act, 1961 will be notified since the inception of the Fund.

However, the last application filed with CBDT for granting exemption had become time barred so fresh application was filed vide acknowledgement no 697764000240622 dated 24/06/2022. accordingly provisional approval was granted to TCEPF w.e.f 01-07-2022 for three financial years 2022-23 to 2024-2025, hence ITR will be filed for financial year 2022-23.

f) Investments consist of Fixed Deposits with Banks.

g) Receipts from Service Providers are subject to confirmations.

For Ombir Panwar & Co.

Chartered Accountants

FRN : 019998N

CA Ombir Singh Panwar

Partner

FRN : 019998N

Place: New Delhi

Date: 04/01/23

(Padma Mohan (Miss))
P. D.
(P. CHITRIABY)

For Telecommunication Consumers Education and Protection Fund

V. Rajwade

Secretary (TRAI)

(Ex-Officio Presiding member)

(M)
 Pr. Advisor (CA & IT) (Ex Officio Member)

Rakesh Singh Saini
(MANOJ K. MISRA)

Anand K. Singh

Advisor (CA) (Ex-Officio Convenor Member)

Kaushal
 Pr. Advisor (F&EA) (Ex officio Member)

(Ajay Mehta)